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(2019) 08 CHH CK 0023

Chhattisgarh High Court

Case No: First Appeal No. 157 Of 2008

Kiran Devi APPELLANT

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State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Aug. 2, 2019

Acts Referred:

· Code Of Civil Procedure 1908 - Section 96

• Displaced Persons (Compensation And Rehabilitation) Act, 1954 - Section 14

• Madhya Pradesh/Chhattisgarh Land Revenue Code, 1959 - Section 165(7)(b)

Hon'ble Judges: Ram Prasanna Sharma, J

Bench: Single Bench

Advocate: Shubhank Tiwari, Manoj Paranjupe, A.N. Bhakta

Final Decision: Dismissed

Judgement

Ram Prasanna Sharma, J

1) This appeal is preferred under Section 96 of the Code of Civil Procedure, 1908 against the judgment/decree dated 22-8-2008 passed by the 2nd

Additional District Judge (FTC), Surajpur, District Surguja (CG) in Civil Suit No. 6-A/2007 wherein the said court dismissed the suit filed by the

appellant/plaintiff for declaration of title, permanent injunction and for declaring the order void passed by the Collector, Surguja at Ambikapur dated

18-6-2001 in Revenue Case No. 82-A/21/99-2000 vested the land bearing survey No. 377 area 0.40 hectares and survey No. 378 area 0.40 hectares

in the State Government.

2) As per appellant, land in question was allotted to one Nakul Viswas who was a displaced person of Indo-Pakistan. The suit land originally belongs

to the State Government and was put under the compensation pool under Section 14 of the Displaced Persons (Compensation and Rehabilitation) Act,

1954 (for short, ""the Act, 1954""). The scheme was sponsored by the Central Government and land was vested with the Central Government. After

death of Nakul Viswas, the land was recorded in the name of his widow and son and they came to be in possession of the property in question and got

recorded their names in revenue records. Legal heirs of Nakul Viswas executed the registered sale deed dated 30-6-1993 in favour of Shakuntala

Devi through registered sale deed dated 30-6-1993. As per the appellant, Collector has no jurisdiction to cancel the registered sale deed and procedure

adopted by the State Authority under Section 165 (7)(b) of the Madhya Pradesh/Chhattisgarh Land Revenue Code, 1959 is not sustainable. The trial

court failed to appreciate the oral and documentary evidence on record in its true perspective that is why appeal is preferred before this court.

- 3) Learned counsel for the appellant would submit as under:
- i) As Nakul Viswas was owner of the land his legal heirs had all the right to alienate the property in question, therefore, transfer of property is valid.
- ii) Proceeding started by the Collector, Surguja is without jurisdiction and he has no authority to cancel the sale deed. He placed reliance in the matter
- of Bhagwandas and another vs. Sardar Atma Singh1 Atma Singh (Sardar) s, Bhagwandas and another2 and Ramti Devi (Smt) vs Union of India3.
- 4) On the other hand, learned counsel for the respondent wound submit that there is no such record that the land was owned by the Central

Government. The property in question is owned by the State Government, therefore, provision of Section 165(7)(b) of CG Land Revenue Code 1959 is

applicable. He would further submit that the sale deed was executed without seeking 1996 RN 233 (SC) 1995 | RN 311 (HC) (1995) 1 SCC 198

permission from the authority who is Collector, therefore, same is void ab initio. The land is granted through lease and lessee has no right to alienate

the property because lease is granted under terms and conditions and if any condition is violated, lease can be cancelled. He would further submit that

lessee has no right to alienate the property, therefore, the order of the Collector is legally sound and the trial court is right in dismissing the suit.

- 5) I have heard learned counsel for the parties and perused the record of the court below in which judgment/decree has been passed.
- 6) From the document Ex.P/3, it is clear that proceeding to grant lease to successors of Nakul Viswas was started in then year 1993 and it is granted

as per Ex.P/4 by the Naib Tahsildar, Surajpur. There is nothing on record that the land was ever owned by the Central Government and the Act of

1954 regarding rehabilitation is applicable in the present case. When the legal heirs of Nakul Viswas obtained lease from Naib Tahsildar, the

provisions of CG Land Revenue Code 1959 is applicable in the present case and lessee was under obligation to comply with the conditions mentioned

in the lease. The lease can be cancelled by the authority which granted it. Lessee has no right to alienate property by execution of sale deed. Without

sanction of authority entitlement of lessee is not perfect, therefore, Collector was right in holding that alienation without permission of Collector is void ab initio.

7) The trial Court has elaborately discussed the entire oral and documentary evidence and recorded finding that the appellant was not the owner of the

property in question and no right can be passed to person who purchased the property from the appellant. After re-assessing the oral and documentary

evidence, this court has no reason to record contrary finding what is recorded by the trial Court. The case laws cited by learned counsel for the

appellant are of no help as the same are distinguishable from the facts of the present case.

- 8) The appeal is liable to be and is hereby dismissed. Accordingly, decree is passed in favour of respondents and against the appellants as under:
- (i)Â Â Â Â The appeal is dismissed with cost.
- (ii)Â Â Â Parties to bear their own costs.
- (iii) Pleader's fee., if certified, be calculated as per Schedule or as per certificate whichever is less.
- (iv)Â Â Â A decree be drawn up accordingly.